



The Industrial Disputes (Assam Amendment) Act, 1962

Act 8 of 1962

Keyword(s):

Central Act Amendment, Industrial Disputes Act

Amendments appended: 22 of 2018, 17 of 2021, 34 of 2025

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INDUTRIAL DISPUTES (ASSAM AMENDMENT)

ACT, 1962 *

[Assam Act No. VIII of 1962]

[As passed by the Assembly]

[Received the assent of the President on the 25th April, 1962]

An Act to amend in Industrial Disputes Act, 1947 in its application to the State of Assam

Preamble. Whereas it is expedient to amend the Industrial Disputes Act, 1947, in its application to the State of Assam in the manner herein after appearing;

It is hereby enacted in the thirteen Year of the Republic of India as follows.

COMMENTS

Preamble. The Industrial Disputes Act has been applied to the partially excluded areas in Assam, as published in the Assam Gazette dated 14-9-1949 and to the executed areas in Assam as published in the Assam Gazette, dated 16-9-1947.

1. Short title, extent and commencement.

(1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 1962.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

2. Amendment of S. 7-A of Act 1947.

In sub -S (3)of S.7-A of the Industrial Disputes Act, 1947, after Cl.(a) the following clause shall be inserted, namely:

“(aa) he has worked as a District Judge or as an Additional District Judge or as both a total period of not less than three years or is qualified for appointment as Judge of a High Court:

Provided that the appointment to a Tribunal of any person qualified under this clause shall not be made without consultation with the Assam High Court; or”.

3. Amendment of S. 7-C of Assam Act 14 of 1947.

To Cl.(b) of S. 7-C of the Industrial Disputes Act, 1947, the following shall be added, namely:

“Provided that where such Presiding Officer of a Tribunal appointed by the State Government attains the age of sixty-five years before the completion of any proceedings pending before him, the State Government may, if in the opinion of such Government public interest so requires, order his continuance in office for a period not exceeding six months for completion for the preceding.”



The Industrial Disputes (Assam Amendment) Act, 2017

Act 22 of 2018

Keyword(s):
Industrial Dispute

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 432 দিশপুৰ, শনিবাৰ, 1 ছেপ্টেম্বৰ, 2018, 10 ভাদ, 1940 (শক)
No. 432 Dispur, Saturday, 1st September, 2018, 10th Bhadra, 1940 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th August, 2018

No. LGL.159/2017/8.— The following Act of the Assam Legislative Assembly which received the assent of the President on 2nd August, 2018 is hereby published for general information.

ASSAM ACT NO. XXII OF 2018

(Received the assent of the President on 2nd August, 2018)

THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 2017

AN ACT

further to amend the Industrial Disputes Act, 1947 in its application to the State of Assam.

Preamble Whereas it is expedient further to amend the Industrial Disputes Act No. Act, 1947, hereinafter referred to as the principal Act, in its application 14 of to the State of Assam, in the manner hereinafter appearing; 1947

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :-

Short title, extent and commencement 1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2017.
(2) It extends to the whole of Assam.
(3) It shall come into force at once.

Amendment of section 25k 2. In the principal Act, in section 25K, for the words “one hundred”, appearing in between the words “than” and “workmen”, the words “three hundred” shall be substituted.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.



THE ASSAM GAZETTE

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EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 309 দিশপুৰ, বুধবাৰ, 7 জুলাই, 2021, 16 আশ্বাৰ, 1943 (শক)
No. 309 Dispur, Wednesday, 7th July, 2021, 16th Ashadha, 1943 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 7th July, 2021

No. LGL.159/2017/39.- The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble President of India on 25th February, 2021 is hereby published for general information.

ASSAM ACT NO. XVII OF 2021

(Received the assent of the President on 25th February, 2021)

**THE INDUSTRIAL DISPUTES
(ASSAM AMENDMENT) ACT, 2020**

AN ACT

further to amend the Industrial Disputes Act, 1947, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Industrial Disputes Act, 1947 hereinafter referred to as the principal Act, in its application to this State of Assam, in the manner hereinafter appearing :

Central
Act No. 14
of 1947

It is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

Short title extent and commencement

1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2020.

(2) It extends to the whole of Assam

(3) It shall be deemed to have come into force on the 11th day of August, 2020, the date on which the The Industrial Disputes (Assam Amendment) Ordinance, 2020, came into force.

Assam
Ordinance
No. VIII of
2020

Insertion of new section 36 C

2. In the principal Act, after Section 36B, the following new section 36C shall be inserted, namely:-

“36C Power to exempt new Industries,- Where the State Government is satisfied in relation to any new industrial establishment or new undertaking or class of new industrial establishments or new undertakings *excluding tea industry and activities related to tea processing and manufacturing* that it is necessary in the public interest to do so, it may, by notification in the Official Gazette, exempt, conditionally or unconditionally, any such new establishment or new undertaking or class of new establishments or new undertakings *excluding tea industry and activities related to tea processing and manufacturing* from all or any of the provisions of this Act for a period of one thousand days from the date of establishment of such new industrial establishment or new undertaking or class of new establishments or new undertakings, as the case may be”.

Explanation :- For the purposes of this section, the expression “new industrial establishment or new undertaking or class of new industrial establishments or new undertakings” means such industrial establishment or undertaking or class of industrial establishments or

undertakings *excluding tea industry and activities related to tea processing and manufacturing* which are established within a period of one thousand days after the commencement of the Industrial Disputes (Assam Amendment) Bill, 2020.”

3. (1) The Industrial Disputes (Assam Amendment) Ordinance, 2020, is hereby repealed.

Assam
Ordinance
No. VIII of
2020

Repeal and
saving

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

MRIDUL KUMAR KALITA,
L. R.-cum-Secretary (In-charge),
Legislative Department, Dispur, Guwahati-6.

4. Repeal and savings.

- (1) The Industrial Disputes (Assam Amendment) Ordinance 1962 is hereby repealed.
 - (2) Notwithstanding such repeal, anything done or any action taken under the Industrial Disputes (Assam Amendment) Ordinance, 1962 shall be deemed to have done or taken under this Act as if this Act had commenced on the twentieth day of January, 1962 (the date of the promulgation of the Ordinance).
- Published in the Assam Gazette, Extraordinary dated the 39th April, 1962.

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 560 দিশপুৰ, শুক্ৰবাৰ, 1 আগষ্ট, 2025, 10 শাওণ, 1947 (শক)
No. 560 Dispur, Friday, 1st August, 2025, 10th Sravana, 1947 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 1st August, 2025

No. LGL.159/2017/61.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble President of India on 19th June, 2025 is hereby published for general information.

ASSAM ACT NO. XXXIV OF 2025

(Received the assent of the Hon'ble President of India on 19th June, 2025)

THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 2022

AN ACT

further to amend the Industrial Disputes Act, 1947

Preamble		Whereas it is expedient to amend the Industrial Disputes Act, 1947, hereinafter referred to as the principal Act, in the manner hereinafter appearing;	Central Act No. XIV of 1947
It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-			
Short title, extent and commencement	1.	(1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2022. (2) It extends to the whole of the State of Assam. (3) It shall come into force at once.	
Amendment of Section 25Q	2.	In the principal Act, section 25Q, for the words "imprisonment for a term which may extend to one month, or with fine which may extend to one thousand rupees, or with both," appearing after the words "punishable with", the words "fine which shall be atleast rupees one lakh but may extend upto rupees ten lakhs" shall be substituted.	
Amendment of section 25R	3.	In the principal Act, in section 25R, in sub-section (1) for the words "imprisonment for a term which may extend to six months, or with fine which may extend to five thousand rupees, or with both," appearing after the words "punishable with", the words "fine which shall be atleast rupees one lakh rupees, but may extend upto rupees ten lakh" shall be substituted.	
Amendment of section 25U	4.	In the principal Act, in section 25U, for the words "imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees, or with both," appearing after the words "punishable with", the words "fine which shall be atleast rupees ten thousand but may extend upto rupees two lakhs" shall be substituted.	
Amendment of section 30A	5.	In the principal Act, in section 30A, for the words "imprisonment for a term which may extend to six months, or with fine which may extend to five thousand rupees, or with both" appearing after the words "punishable with", the words "fine which may extend to rupees one lakh" shall be substituted.	
Amendment of section 31	6	In the principal Act, in section 31,- (i) in sub-section (1), for the words "imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both" appearing after the words "punishable with", the words "fine which may extend to rupees one lakh" shall be substituted. (ii) in sub-section (2), for the words "one hundred rupees" appearing after the words "extend to", the words "rupees one lakh" shall be substituted.	

Insertion of section 31A	7.	In the principal Act, after section 31, the following new section 31A shall be inserted, namely:-	
"Compounding of offences	31A.	(1)	Notwithstanding anything contained in the Code of Criminal Procedures, 1973, any offence punishable under this Act, not being an offence punishable with imprisonment only but with imprisonment and also with fine, may, on an application of the accused person, either before or after the institution of any prosecution, be compounded by a Gazetted Officer, as the Government may, by notification, specify, for a sum of rupees fifty percent of the maximum fine provided for such offence punishable with fine only and for a sum of seventy-five percent provided for such first offence punishable with imprisonment for a term which is not more than one year or with fine, in the manner as may be prescribed.
		(2)	Nothing contained in sub-section (1) shall apply to an offence committed by a person for the second time or thereafter within a period of five years from the date,—
		(i)	of commission of a similar offence which was earlier compounded;
		(ii)	of commission of similar offence for which such person was earlier convicted.
		(3)	Every officer referred to in sub-section (1) shall exercise the powers to compound an offence, subject to the direction, control and supervision of the Government.
		(4)	Every application for the compounding of an offence shall be made in such manner as may be prescribed.
		(5)	Where any offence is compounded before the institution of any prosecution, no prosecution shall be instituted in relation to such offence, against the offender in relation to whom the offence is so compounded.
		(6)	Where the composition of any offence is made after the institution of any prosecution, such composition shall be brought by the officer referred to in sub-section (1) in writing, to the notice of the court in which the prosecution is pending and on such notice of the composition of the offence being given, the person against whom the offence is so compounded shall be discharged.
		(7)	Any person who fails to comply with an order made by the officer referred to in sub-section (1), shall be punishable with a sum equivalent to twenty percent of the maximum fine provided for the offence, in addition to such fine.
		(8)	No offence punishable under the provisions of this Act shall be compounded except under and in accordance with the provisions of this section."

Central
Act No. 2
of 1974

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.